Central Administrative Tribunal Principal Bench

OA No.549/2013

New Delhi, this the 16th day of October, 2018

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Ms. Aradhana Johri, Member (A)

- 1. Preeti Kate R/o D-5, Dipsar Campus Pushp vihar, Sec-III, M.B. Road New Delhi-110017.
- 2. Sapna Israni R/o D-6, 6049/3, Vasant Kunj New Delhi-110070.

...Applicants

(By advocate: Shri M.K. Bhardwaj)

Versus

Govt. of NCT of Delhi through:

- 1. The Chief Secretary
 Govt. of NCT of Delhi,
 Delhi Secretariat, I.P. Estate,
 Delhi
- Delhi Subordinate Services Selection Board, Through its Secretary FC-18, Institutional Area, Karkadooma Delhi-110092
- 3. The Commissioner
 South Municipal Corporation of Delhi
 Civic Centre, New Delhi.
- 4. The Commissioner North Municipal Corporation of Delhi, Civic Centre, New Delhi.
- 5. The Commissioner
 East Municipal Corporation of Delhi
 Civic Centre, New Delhi.

- 6. The Addl. Commissioner (Health)
 South Municipal Corporation of Delhi
 Dr. SPM, Civic Centre,
 Minto Road, New Delhi.
- 7. The Addl. Commissioner(Health)
 North Municipal Corporation of Delhi
 Dr. SPM, Civic Centre
 Minto Road, New Delhi.
- 8. The Addl. Commissioner(Health)
 East Municipal Corporation of Delhi
 Dr. SPM, Civic Centre
 Minto Road, New Delhi. Respondents

(By Advocates: Sh. Gyanendra Singh, Ms. Anita Pandey and Shri Amar Pandey for Ms. Sangita Rai)

ORDER (ORAL)

Justice L. Narasimha Reddy:-

This OA is filed with a prayer to set aside the order dated 28.08.2012 and direct the respondents to appoint the applicants herein to the post of Ayurvedic Compounder with all consequential benefits.

- 2. We heard Shri M.K. Bhardeaj, learned counsel for the applicant and Shri Gyanendra Singh, Shri Pradeep Singh Tomar for Ms. Sangita Rai and Ms. Anita Pandey, learned counsel for the respondents.
- 3. The issue pertaining to the eligibility criteria of appointment to the post of Ayurvedic Compounder was

dealt with in detail by this Tribunal in OA No.165/2013. The respondents filed Writ Petition(C) No.3766/2017 and that the same is pending before the Delhi High Court.

- 4. We, therefore, dispose of the OA directing that depending upon the outcome of the Writ Petition(C) No.3766/2017, the respondents shall pass appropriate orders as regards the applicants herein.
- 5. MA, if any, shall stand disposed of. There shall be no order as to costs.

(Aradhana Johri) (Justice L. Narasimha Reddy) Member(A) Chairman

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